

MC No. 310 of 2013
IN WP(C) No. 203 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 203 of
2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

Cont Petition No. 38 of 2013
IN WP(C) No. 118 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Contempt Petition along with WP(C)No.
118 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

Cont Petition No. 39 of 2013
IN WP(C) No. 117 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Contempt Petition along with WP(C)No.
117 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 4 of 2014
IN WA No. 3 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 3 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 7 of 2014
IN WA No. 4 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 4 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 10 of 2014
IN WA No. 6 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 6 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 11 of 2014
IN WA No. 6 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 6 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 43 of 2014
IN WA No. 37 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 37 of 2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 112 of 2013
IN WA No. 6 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 6 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC (WP(C)) No. 119 of 2014
IN WP(C)No. 140 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 140 of
2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 127 of 2014
IN WP(C) No. 145 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 145 of
2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 137 of 2013
IN WP(C) No. 94 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 94 of
2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 151 of 2013
IN WP(C) No. 117 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 117 of
2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 152 of 2013
IN WP(C) No. 118 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 118 of
2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 223 of 2013
IN WA No. 25 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 25 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 224 of 2013
IN WA No. 25 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 25 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 258 of 2013
IN WA No. 30 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 30 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 259 of 2013
IN WA No. 31 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 31 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 282 of 2013
IN WP(C) No. 247 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 247 of
2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WA No. 37 of 2014
IN WP(C)No. 258 of 2011

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri KS Kynjing, Advocate General, assisted by Shri
R Gurung, Advocate, present for the appellants.

Heard.

Admit the appeal.

Issue notices to respondents No. 1 to 21.

List after service of notices on respondents No. 1 to
21.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 345 of 2013
IN WA No. 44 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 44 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 360 of 2013
IN WP(C) No. 203 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 203 of
2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 364 of 2013
IN WP(C)No. 324 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 324 of
2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

MC No. 397 of 2013
IN WA No. 29 of 2012

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 29 of 2012.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

Review Petn No. 1 of 2014
IN WP(C) No. 22 of 2011

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri SD Upadhaya, Advocate, present for the petitioner.

Shri R Gurung, Advocate, present for respondent No. 1.

Ms PS Nongbri, Advocate, present for respondent No. 2.

Shri PN Nongbri, Advocate, present for respondent No. 3.

Learned counsel for respondents pray for and are allowed further three weeks' time to file counter affidavits/objections to the review application filed by the writ petitioner.

List after three weeks. No further time will be allowed.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WA No. 3 of 2014
IN WP(C) No. 53 of 2011

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri SC Shyam, Senior
Advocate, present for the appellants. List after two weeks
for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WA No. 4 of 2014
IN WP(C) No. 54 of 2011

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri SC Shyam, Senior
Advocate, present for the appellants. List after two weeks
for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WA No. 6 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri KP Bhattacharjee,
counsel for the appellants. List after three weeks for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WA No. 6 of 2014
IN WP(C)No. 440 of 2010

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List before another Bench of which one of us
(Hon'ble SR Sen, J) is not the member.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WA No. 25 of 2013
IN WP(C) No. 268 of 2012

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this writ appeal along with WA No. 30 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WA No. 29 of 2013
IN WP(C) No. 19 of 2010

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this writ appeal along with WA No. 30 of 2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WA No. 30 of 2013
IN WP(C) No. 256 of 2012

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri MF Qureshi,
counsel for the respondent. List on Monday (09.06.2014)
for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WA No. 31 of 2013
IN WP(C) No. 257 of 2012

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri MF Qureshi,
counsel for the respondent. List on Monday (09.06.2014)
for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WA No. 34 of 2013
IN WP(C) No. 154 of 2012

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri SA Sheikh,
counsel for the respondents. List after three weeks for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 204 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this writ petition along with WP(C)No. 203 of
2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WA No. 38 of 2014
IN WPC 21 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

;

Shri KS Kynjing, Senior Advocate, assisted by Shri L Shongwan, Advocate, present for the appellants.

Shri HS Thangkhiew, Senior Advocate, assisted by Shri PN Nongbri, Advocate, present for the respondent.

Heard.

This writ appeal is directed against judgment and order dated 06.05.2014, passed by the learned single Judge in WP(C)No. 21 of 2013, whereby, direction has been issued to the Chief Executive Officer, Shillong Distribution Circle, Meghalaya Energy Corporation Ltd. to find out as to who are the unauthorized occupiers of the petitioner's land, and till then the electricity should not be supplied to such occupiers.

Learned counsel for the appellants pointed out that the occupiers have not been impleaded by the writ petitioner in the writ petition. It is also pleaded that the writ petitioner instead of filing the suit against the alleged unauthorized occupiers, has filed writ petition against Meghalaya Energy Corporation Ltd., to get their electricity connection disconnected.

Admit the appeal.

Notices are accepted by the learned counsel for the respondent (writ petitioner).

Having considered the submissions of the learned counsel for the parties, as an interim measure, it is directed that the operation of the impugned order dated 06.05.2014 is stayed until further orders of this Court.

List this writ appeal for hearing in due course.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WA No. 44 of 2013
IN WP(C) No. 412 of 2010

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms A Thangkhiew,
counsel for the appellants. List on Monday (09.06.2014)
for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 16 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri PN Nongbri, Advocate present for the
petitioner.

Mrs. T Yangi, Advocate, present for the
respondents.

Learned counsel for the writ petitioner prays for
and is allowed further three weeks' time to file rejoinder
affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 17 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri PN Nongbri, Advocate present for the
petitioner.

Mrs. T Yangi, Advocate, present for the
respondents.

Learned counsel for the writ petitioner prays for
and is allowed further three weeks' time to file rejoinder
affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 18 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri PN Nongbri, Advocate present for the
petitioner.

Mrs. T Yangi, Advocate, present for the
respondents.

Learned counsel for the writ petitioner prays for
and is allowed further three weeks' time to file rejoinder
affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 19 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri PN Nongbri, Advocate present for the
petitioner.

Mrs. T Yangi, Advocate, present for the
respondents.

Learned counsel for the writ petitioner prays for
and is allowed further three weeks' time to file rejoinder
affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 20 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri PN Nongbri, Advocate present for the
petitioner.

Mrs. T Yangi, Advocate, present for the
respondents.

Learned counsel for the respondents prays for and
is allowed further three weeks' time to file counter
affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 21 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri PN Nongbri, Advocate present for the
petitioner.

Mrs. T Yangi, Advocate, present for the
respondents.

Learned counsel for the respondents prays for and
is allowed further three weeks' time to file counter
affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 94 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri S Dey, Advocate,
holding brief for Shri GN Sahewalla, Senior counsel for
the petitioner. List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 117 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri S Dey, Advocate present for the petitioner.

Mrs. T Yangi, Advocate, present for the
respondents.

Adjourned at the request of Shri S Dey, counsel for
the petitioner. List on 16.06.2014. Meanwhile, the
petitioner is allowed to file rejoinder affidavit.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 118 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri S Dey, Advocate present for the petitioner.

Mrs. T Yangi, Advocate, present for the
respondents.

Adjourned at the request of Shri S Dey, counsel for
the petitioner. List on 16.06.2014. Meanwhile, the
petitioner is allowed to file rejoinder affidavit.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C)No. 140 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List before another Bench of which one of us
(Hon'ble SR Sen, J) is not the member.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 145 of 2014

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri SC Shyam, Senior Advocate, present for the writ petitioners.

Notices have been issued to respondents by Registered Post on 12.05.2014. One month has not expired.

List after one week.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 161 of 2012

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Mrs S Bhattacharjee, Advocate, present for the petitioners.

Learned counsel for the petitioners prays for and is allowed to take steps for service on respondent No. 2 National Highway Authority of India, Sector-10, Dwarka, New Delhi-75.

Issue fresh notice to said respondent. List after service of notice on said respondent.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 203 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri R Sahu, counsel
for the petitioner. List after two weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C)No. 324 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri S Thapa, Advocate, present for the petitioner.

Shri AH Hazarika, Advocate, present for the State
respondents.

Learned counsel for the petitioner prays for and is
allowed further two weeks' time to file rejoinder affidavit.

List after two weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 204 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this writ petition along with WP(C)No. 203 of
2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C)No. 245 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri PN Nongbri, Advocate, present for the
petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and
is allowed further one week's time to file counter affidavit.

List after one week.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 247 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this writ petition along with WP(C)No. 203 of
2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14

WP(C) No. 264 of 2013

06.06.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this writ petition along with WP(C)No. 203 of
2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
06.06.14